

establishment of a National Bureau for the administration of Correctional Institutions as passed in a resolution at the meeting of the Inspectors-General of Prisons?

**The Deputy Minister of Home Affairs (Shri Datar):** The views of all the State Governments have not yet been received. The question will be further examined when all replies have been received.

**Shrimati Jayashri:** Which are the Governments that have sent favourable replies?

**Shri Datar:** I may give the names of those States which have not replied. Replies are still awaited from West Bengal, Bihar, U.P., Punjab, Saurashtra, Bhopal, Delhi, PEPSU, Madhya Pradesh, Hyderabad, Mysore and Madras.

**PATNA BENCH OF INCOME-TAX APPELLATE TRIBUNAL**

\*648. **Shri Anirudha Sinha:** (a) Will the Minister of Law be pleased to state whether it is a fact that there is a proposal for shifting to Calcutta or abolition of the Patna Bench of the Income-Tax Appellate Tribunal?

(b) If so, what is the reason for taking such steps?

**The Minister of Law and Minority Affairs (Shri Biswas):** (a) and (b). A proposal is under consideration for shifting the Patna Bench of Income-tax Appellate Tribunal to Calcutta in view of the diminishing number of cases before the Patna Bench. No orders have yet been passed.

**REPORT OF COMMITTEE ON VOCATIONAL AND TECHNICAL TRAINING OF DISPLACED PERSONS**

\*649. **Sardar A. S. Saigal:** (a) Will the Minister of Rehabilitation be pleased to state whether the Committee on the vocational and technical training of displaced persons from West Pakistan has submitted its report?

(b) Who were the members of the Committee and how many States and Centres has the Committee visited so far?

(c) How many such displaced persons have joined the training so far and out of them how many are ladies?

(d) When will the course be finished?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) Yes.

(b) The committee consisted of

(i) Shri Mehr Chand Khanna, Adviser, Ministry of Rehabilitation—Chairman.

(ii) Shri Chandulal P. Parikh, M. P.—Member.

(iii) Shri L. C. Jain, I.C.S., Director Genl. of Resettlement and Employment, Ministry of Labour.—Member.

(iv) Shri C. N. Sen, Dy. Secy., Ministry of Rehabilitation.—Member-Secy.

It visited 4 States, 53 Centres for technical and vocational training for men and women, 11 Homes for unattached women, and 2 Infirmaries.

(c) Upto the 1st August, 1952, about 79,600 displaced persons had joined out of whom about 34,000 were women.

(d) The period of training is different for each trade.

**Shri S. N. Das:** What is the important feature of the recommendation made by this Committee, has it recommended the abolition of the scheme or its continuance?

**Shri J. K. Bhonsle:** The report is under consideration in the Ministry.

गंगानगर में विस्थापित व्यक्तियों को दी गई ज़मीनों की बांट का रद्द किया जाना

\*६५०. श्री पी० एल० बास्पाल : क्या पुनर्वास मंत्री यह बतलाने की कृपा करेंगे कि :

(क) ज़िला गंगानगर में कितने विस्थापित व्यक्तियों की ज़मीनों की बांट की रद्द कर दिया गया है ;

(ख) इस निर्णय के विरुद्ध कितनी अपीलें अभी चल रही हैं ;

(ग) क्या पंजाबी विस्थापित व्यक्तियों को ज़मीनों को दिए जाने के बारे में कोई विशेष आदेश जारी किया गया था ; तथा

(घ) यदि हाँ, तो इस के कारण ?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) and (b). The information is being collected and will be laid on the Table of the House in due course.

(c) Yes, an order was issued that those Punjabis who had been allotted lands outside Punjab and Pepsu should be given the option to retain their